

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 94.....

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SECTION OFFICER (Judl.)

Habili
26/09/17

CENTRAL ADMINISTRATIVE TRIEUNAL
GUWAHATI BENCH:

LA B E A S H E E T

1. Original Application No. 94/07
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(s) Anamoli Baroo vs Union of India & Ors

Advocate for the Applicant(s) B.C. Pathak, B. Pathak
H.K. Gogoi, P. Barua

Advocate for the Respondant(s) Railway advocate

| Notes of the Registry | Date | Order of the Tribunal |
|--|-------------------|---|
| This application is in form is filed in P. No. 50/- deposited in P.C./BD No. <u>34 G 652803</u> | <u>27.04.2007</u> | Present: The Hon'ble Mr. G. Shanthappa, Member (J) The Hon'ble Mr. G. Ray, Member (A). |
| Dated <u>5.3.07</u> <i>Shri</i> Dy. Registrar | | Heard Mr. B.C. Pathak, learned counsel for the Applicant. As directed Dr. M.C. Sharma, learned Railway represented the Respondents. |
| <i>Reh'k'ns. Sp's for issuing interim order revised adjourned</i> | <u>27.4.07</u> | The O.A. is disposed of at the admission stage itself in terms of the order. No costs. |

Shri
Member (A)

G. Ray
Member (J)

bb/

Shri
Date
02/05/07

Shri
02/05/07

3

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. No.94 of 2007

DATE OF DECISION:27.04.2007

Sri Anandi Boro Applicant/s
Mr. B.C.Pathak Advocate for the
..... Applicant/s

- Versus -

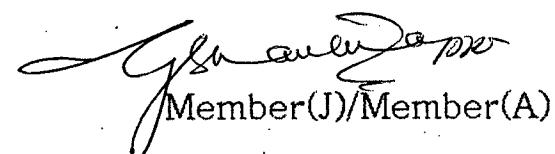
U.O.I. & Ors Respondent/s
Dr.M.C.Sharma, Railway Counsel. Advocate for the
..... Respondents

CORAM

THE HON'BLE MR. G. SHANTHAPPA, JUDICIAL MEMBER

THE HON'BLE MR.G.RAY, ADMINISTRATIVE MEMBER

| | |
|--|--------|
| 5. Whether reporters of local newspapers may be allowed to see the Judgment? | Yes/No |
| 6. Whether to be referred to the Reporter or not? | Yes/No |
| 7. Whether to be forwarded for including in the Digest Being compiled at Jodhpur Bench & other Benches ? | Yes/No |
| 8. Whether their Lordships wish to see the fair copy of the Judgment? | Yes/No |


Member(J)/Member(A)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 94 of 2007.

Date of Order: This, the 27th day of April, 2007.

THE HON'BLE SHRI G. SHANTHAPPA, JUDICIAL MEMBER

THE HON'BLE SHRI GAUTAM RAY, ADMINISTRATIVE MEMBER

Sri Anandi Boro
Son of Late Chambar Boro
Village:- Karana Gar Bhitar.
P.O: Tarani, Rangia
Dist: Kamrup, Assam

...Applicant.

By Advocates Mr. B.C.Pathak, Mr.H.K.Gogoi & Ms.P.Bora.

- Versus -

1. The Union of India
Represented by the Secretary
Government of India, Ministry of Railways
Rail Bhawan, New Delhi-1.
2. The General Manager
NF Railway, Maligaon, Guwahati-11.
3. The General Manager (Personal)
NF Railway, Maligaon, Guwahati-11.

... Respondents.

By Dr.M.C.Sharma, Railway Counsel

O R D E R (ORAL)SHANTHAPPA, G, MEMBER (J):

We have heard Mr.B.C.Pathak, learned counsel for the Applicant. Applicant has filed this O.A. praying for a direction upon the Respondents to consider his case for appointment on compassionate ground. The father of the Applicant, late Chambar Boro, died in harness on 09.08.2003. Respondents have granted pension to the family of the deceased. Applicant, being the son of the deceased employee, filed an application for appointment on compassionate ground to the General Manger, (P), N.F.Railway, Maligaon on 25.03.2004 as per Annexure-4. When the said application/representation for compassionate appointment was pending and no action has been taken thereon, Applicant has moved this Tribunal for appropriate direction upon the Respondents. We direct Dr.M.C.Sharma, learned Railway counsel, who is present in the Court, to communicate this order of this Tribunal to the Respondents. Accordingly, he accepts notice in this case.

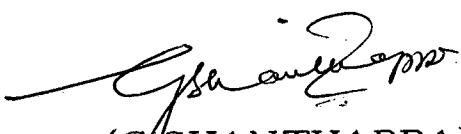
2. Without expressing anything on the merits of the case since the Applicant has submitted representation/application for compassionate appointment on 25.03.2004, we



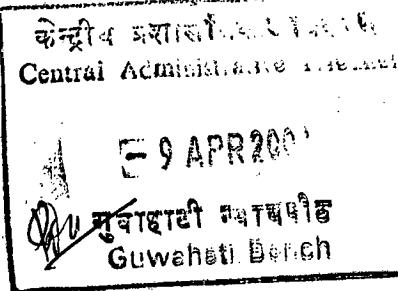
direct the Respondents to consider the present O.A. and also the said application/representation dated 25.03.2004 and pass a reasoned and considered order in accordance with the Scheme for compassionate appointment. Respondents are directed to comply with the above direction of this Tribunal within a period of three months from the date of receipt of a copy of this order.

3. The Original Application is disposed of as above at the admission stage itself. There will be no order as to costs.


(GAUTAM RAY)
ADMINISTRATIVE MEMBER


(G. SHANTHAPPA)
JUDICIAL MEMBER

/BB/



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: AT GUWAHATI

O.A. No. 94 /2007

Sri Anandi BoroApplicant
-versus-
Union of India & othersRespondents

SYNOPSIS OF THE CASE:

That the father of the applicant, Late Sri Chambar Boro was a permanent employee of the Railways and was serving as Senior Trackman in the Railways under the Section Engineer/ P-Way/NF Railway, Guwahati. The father of the applicant was diligent and hardworking and his excellence in service was duly recognized by the Railway authorities when he averted a major Rail Mishap by his alertness and promptness. The father of the applicant died in harness on 9.8.2003 while on duty due to a sudden accident when he fell from the Saraihat Bridge into the River Brahmaputra. That after much search and investigation, the respondents finally confirmed the death of Chambar Boro, the father of the applicant. The respondents thereafter processed the claim of pension etc. of the deceased. Though the entire matter took some time, Pension Payment order was finally issued. However the admissible gratuity and provident fund amount has still not been paid to the family of the deceased.

That after the death of his father, the applicant is the only bread earner in the family. He has the responsibility to look after his widowed mother and 2 minor brothers and 1 sister. The death of the father has left the entire family in severe penury and hardship. As the terminal benefits of the deceased

Sri Anandi Boro.

were also not quickly processed and released and some of them are yet to be paid by the respondents till date, the family of the applicant has been living in severe hardship. Being the eldest among the issues and the only one having qualification and eligibility for service, the applicant submitted application on 25.3.2004 (Annexure G) to the respondents for appointment on compassionate ground in any Group D post. But the same has not been processed and considered by the respondents till date. And hence this application has been filed seeking justice.

90
Filed by:

Bibhash Pathak

(Bibhash Pathak)
Advocate

Date: 7/4/07

Sri Anandji Baro.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : AT GUWAHATI

O.A. No. 94 /2007

Sri Anandi BoroApplicant
-versus-
Union of India & othersRespondents

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Filed by:

Bibhash Pathak
(Bibhash Pathak)
Advocate
Date: 24/07

Sri Anandi Boro.

Brief by:
B. B. Bora & Partners
Advocates
Dated 10
July 2010

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : AT GUWAHATI

(An Application under Section 19 of the
Central Administrative Tribunal Act, 1985)

ORIGINAL APPLICATION NO. 94 OF 2007

BETWEEN

Sri Anandi Boro
Son of Late Chambar Boro
Village - Karara Gar Bhitar, PO- Tarani,
Rangia, District- Kamrup, Assam

... Applicant

-versus-

1. Union of India
Represented by the Secretary,
Govt. of India, Ministry of Railways, Rail
Bhawan, New Delhi-1.
2. The General Manager,
NF Railway, Maligaon, Guwahati-11
3. The General Manager (Personnel)
NF Railway, Maligaon, Guwahati-11

... Respondents

Sri Anandi Boro.

DETAILS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

- (i) This application has not been made against any specific order but for consideration for appointment on compassionate ground in any Group D post under the respondents after the death of the father of the applicant who died in harness on 9.8.2003.
- (ii) The applicant is qualified for appointment on compassionate ground against any Group D post under the respondents, but the respondents have refused to consider his case in spite vacancies available for such appointment.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the instant application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:

The applicant further declares that the subject matter of the application is within the period of limitation prescribed under the Section 21 of the Central Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE:

- 4.1 That the applicant is a citizen of India and a permanent resident of Village- Karara Gar Bhitar, PO- Tarani, Rangia, Distirct- Kamrup, Assam and as such he is eligible to all the rights and privileges guaranteed under the Constitution of India and all

Shri Anand Boro.

other laws/ schemes framed thereunder. The applicant also belongs to the Scheduled Tribe (ST) category and as such he is also entitled to the special constitutional privileges.

- 4.2 That the applicant has read upto Class X. Thereafter the applicant could not pursue further studies due to acute financial hardships in the family.
- 4.3 That the father of the applicant, Late Sri Chambar Boro was a permanent employee of the Railways and was serving as Senior Trackman in the Railways under the Section Engineer/ P-Way/NF Railway, Guwahati. The father of the applicant was diligent and hardworking and his excellence in service was duly recognized by the Railway authorities when he averted a major Rail Mishap by his alertness and promptness.

Photocopy of the certificate of Merit dated April 2003 is enclosed hereto as Annexure A.

- 4.4 That because of the hardworking nature of the father of the applicant many arduous and perilous tasks were given to him. On one fateful day, the father of the applicant left home for his night patrolling duty. After signing the duty register, he along with his fellow Trackman, Rajdeo Paswan, proceeded towards the Saraighat Bridge over the River Brahmaputra to perform allotted duty. But tragedy struck at around 12.30 AM (midnight) when due to a sudden accident, Late Chambar Boro fell from the Span No. 6 of the Saraighat Bridge into the River Brahmaputra. Fellow Trackman, Rajdeo Paswan immediately reported to the on duty security man on the Saraighat Bridge and also to the Section Engineer/ P-Way, Guwahati who promptly lodged an FIR in the matter. A massive search operation was immediately launched but the body could not be immediately recovered. It is also pertinent to mention here that the accident occurred in the month of August when the river is in full spate and fury.

Shri Anand Boro.

Copy of FIR dated 9.8.2003 is enclosed as
Annexure B.

4.5 That the Railway authorities also published various newspaper notices for information about Late Chambar Boro.

Photocopies of notices published in various newspapers on 23.8.2003 is enclosed hereto as
Annexure C.

4.6 That after much search and investigation, the respondents finally confirmed the death of Chambar Boro, the father of the applicant. The respondents thereafter processed the claim of pension etc. of the deceased. Though the entire matter took some time, Pension Payment order was finally issued. However the admissible gratuity amount of Late Chambar Boro has not yet been released nor has the provident fund money with Voluntary/Non-Contributory State Railway Provident Institution Accounts been paid to the family of the deceased.

Copies of documents/statements related to pension, gratuity and provident fund are enclosed hereto as **Annexure D, E and F.**

4.7 That after the death of his father, the applicant is the only bread earner in the family. He has the responsibility to look after his widowed mother, Fulkan Boro (aged about 41 years) and his minor brothers Antoni Boro (aged about 18 years), Bakul Boro (aged about 14 years) and his sister Durimu Rani Boro (aged about 13 years). The death of the father has left the entire family in severe penury and hardship. As the terminal benefits of the deceased were also not quickly processed and released and some of them are yet to be paid by the respondents till date, the family of the applicant has been living in severe hardship. Being the eldest among the issues and the only one having qualification and eligibility for

Dr. Anandi Boro.

service, the applicant submitted application to the respondents for appointment on compassionate ground in any Group D post. But the same has not been processed and considered by the respondents till date. And hence this application has been filed seeking justice.

Copy of the application for compassionate appointment dated 25.3.2004 is annexed hereto as ANNEXURE G.

- 4.8 That the applicant also begs to state here that there are various circulars and instructions issued by the Railways and amongst others, there are provisions for fixing a period of 5 years as the normal time limit within which the request for compassionate appointment can be considered. Such provisions are laid down in circular vide R.B. No. E(NG)II/99/RE-1/Gen.9/JCM/DC dated 15.2.2000 (RBE No 20/2000). The applicant is therefore very much still in the zone of consideration and the respondents are under a continued legal duty to consider his case for compassionate appointment as per law.
- 4.9 That the applicant took steps from his side for immediate appointment on compassionate ground, but it is the respondents who have delayed the matter without assigning any reason or without any notice to the applicant. Therefore, the action of the respondents is illegal and it amounts to violation of the provisions of the principles of natural justice and administrative fair-play.
- 4.10 That the applicant demanded justice from the respondents which has been denied to him.
- 4.11 That this application has been made bonafide and for the ends of justice.

Sri Anandi Baso,

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

- 5.1 For that the action of the respondents in not considering the appointment of the applicant on compassionate ground is highly illegal and arbitrary.
- 5.2 For that the apparent action or inaction of the respondents in dealing with the matter of the applicant is discriminatory and negligent act of the respondent, which cannot sustain in law.
- 5.3 For that the appointment of the applicant on compassionate ground has not been considered by the respondents in spite of there being sufficient number of vacancies whereas the applicant is entitled to be appointed on compassionate ground under the Schemes of the Indian Railways.
- 5.4 For that a welfare scheme should be construed liberally to advance the purpose and not to defeat the same.
- 5.5 For that in any view of the facts and circumstances of the case, the applicant is entitled to be appointed on compassionate ground.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares he has not filed any application, writ petition or suit regarding the grievances in

Dr. Anandi Baro.

respect of which this application is made, before any court or any other Bench of the Tribunal or any other authority nor any such application or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances of the case, the applicant most respectfully prays in this Hon'ble Court that the application be admitted, records of the case be called for and notices be issued to the respondents directing them so show cause as to why the relief sought for should not be granted to the applicant as prayed for and after hearing the parties and perusing the records including the causes, if any shown be the respondents, Your Lordships would also be pleased to direct the respondents :

- 8.1 To consider the case of the applicant for appointment on compassionate ground in any Group D post under the respondents;
- 8.3 Or may pass order for any other relief to which the applicant is found entitled to under the facts and circumstances of the case.

9. INTERIM ORDER PRAYED FOR:

The applicant has no interim prayer to make at this stage of the case.

10. The application is filed through Advocate.

11. PARTICULAR OF I.P.O.:

| | |
|---------------|---------------|
| I.P.O. NO. | : 346 652 803 |
| Date of Issue | : 5.4.07 |
| Issued from | : Gmshahi |
| Payable at | : Gmshahi |

12. **LIST OF ENCLOSURES:** As stated in the INDEX.

Shri Anandi Baro.

VERIFICATION

I, Sri Anandi Boro, Son of Late Chambar Boro, aged about 25 years, permanent resident of village Karara Gar Bhitar, PO-Tarani, Rangia, District- Kamrup, Assam, do hereby solemnly affirm and state that the statements made in the application in para 4.1, 4.2, 4.3, 4.4, 4.5, 4.6, 4.7, 4.9, 4.10, 4.11 and 4.12 are true to my knowledge and belief, those made in para 1, 2, 3, 4.8, 5.1, 5.2, 5.3, 5.4, 5.5, 6, 7, 8, 9, 10, 11 and 12... being matter of records, are true to my information derived therefrom and the rest are my humble submission and legal advice. I have not suppressed any material fact of the case.

And I sign this verification on this 19....th day of ^{April} March, 2007 at Guwahati.

Sri Anandi Boro,
Deponent



पूर्वोत्तर सीमा रेल
NORTHEAST FRONTIER RAILWAY

150 GLORIOUS YEARS

रेल सप्ताह RAILWAY WEEK, 2003

विश्व अद्यता प्रमाण पत्र
CERTIFICATE OF MERIT

वर्ष 2002-2003 की अवधि में उत्कृष्ट सेवा के लिए
For meritorious service during the year 2002-03

श्री/ श्रीमती/ सुन्नी

Awarded to Shri/Smt/Kum. [Redacted] for Trackman/Guwahati

In appreciation of his alertness & devotion to duty & presence of mind displayed when he detected a rail fracture
at KM398/9-399/01 Kamakhya - Abor & protected the track with a detonator & AVERTED A MAJOR RAIL MISHAP.

अप्रैल, 2003
April, 2003

VIPAN NANDA
GENERAL MANAGER

Certified to be true Copy

Hemanta Kr. Gogoi
Advocate

(TYPE COPY)

To
OC/RPF
OC/River Police/Pandu
OC/PS/Jalukbari (outpost)

Date: 09.08.03

Sub- FIR in connection with fell down one on duty into the Brahmaputra River

At about 12.30 night date (09.08.03) Shri Rajdeo Paswan trackman reported that Sri Chambar Boro Sr. Trackman along with Shri Rajdeo Paswan Trackman were performing Railway duty as patrolling from KYQ station .. at about 0-30 hrs of date (9/8/03). Suddenly Sri Chambar Boro, patrolman fell down into the Brahmaputra river from Span No. 6 of Sarighat Bridge.

After the incidence eye witness Sri Rajdeo Paswan Trackman reported to on duty security man of Sarighat Bridge and then back to KYQ station and reported the matter to duty officer and to undersigned through ASM / KYQ.

Therefore you are requested to enquiry the matter. Brief particulars of the eye witness (co-worker) and victim person given as below.

Eye witness (patrolman)

- 1) Name – SRI RAJDEO PASWAN
- 2) Desgn – Trackman
- 3) Section – G/No. 32 under SSE/ P Way
- 4) Date of appointment – 20.2.03
- 5) Age – about 30 years
- 6) Residence – New Guwahati
- 7) Father's name – Late

Victim Person Particulars

- (1) Name – SRI CHAMBER BORO
- (2) Desgn – SR. TRACKMAN
- (3) Section – G/No.32 under SSE/ P Way
- (4) Date of appointment – 27-6-85
- (5) Age – About 40 years
- (6) Residence – Railway Qr near Hanuman Mandir, Maligaon
- (7) Fathers Name – Late C. Boro

Copy to

- 1) ADEN/GHY
- 2) SSE/P-WAY/Ghy
- 3) BGN/ GHY
- 4) Sr. BEN/MLG
- 5) DRM (P) LMG
- 6) Engg Control/HQ/MLG
- 7) LW/ GHY

Attested
(Seal)

SECTION ENGINEER
/P-WAY/GUWAHATI.

For information
please

Sd/- Ramesh Ch. Sarmah
SECTION ENGINEER
/P-WAY/GUWAHATI

Certified to be true Copy

Hemanta Kr. Gogoi
Advocate

St. 09/08/03

20

OC 142/1/2

OC 142/1/2/1/2/1/2

OC 142/1/2/1/2/1/2

OC 142/1/2/1/2/1/2

Subj. - FIR being section with following one orally.

At about 2.30pm on 09/08/03 Shri Rajdeo Pashwan

Shri Rajdeo Pashwan, Shri Chanchal Kumar Sr. Trackman along
with his wife and son (S. P. Pashwan) were returning from
Shri Rajdeo Pashwan's farm (near Sonepur) to his residence
at about 6.30pm on 09/08/03 suddenly Shri Pashwan fell down
into the River Brahmaputra River from a stone bridge (Sonepur
Bridge). After

After the incidence of Shri Pashwan fell down into the River Brahmaputra River
due to on duty security man of Sonepur Bridge, and then
he was admitted in the hospital. The name of the hospital is

Shri Pashwan fell down from a stone bridge (Sonepur Bridge).
Brief particulars of the deceased and victim

Deceased as below:

Eye Witness (Pashwan)

- 1) Name - SHRI RAJDEO PASHWAN
- 2) Design - Trackman
- 3) Section - C/142/1/2 under 8/8/03
- 4) Date of appointment - 20.2.02
- 5) Age - About 40 yrs
- 6) Residence - Near Sonepur Bridge
- 7) Family Name - Lata (Ex-wife)

Victim Person Particulars.

- 1) Name - SHRI CHANCHAL PASHWAN
- 2) Design - SR. TRACKMAN
- 3) Section - C/142/1/2 under 8/8/03
- 4) Date of appointment - 27-6-85
- 5) Age - About 40 yrs
- 6) Residence - Railway Office
Kamrup Road, Morigaon.
- 7) Family Name - Lata C. Pashwan

- 1) ADEN/GHY
- 2) CE EXP-WAY/142/1/2
- 3) DEM/142/1/2
- 4) S. DEM/142/1/2
- 5) DEM (P.) LMC
- 6) Log Control/142/1/2/1/2
- 7) LMC/142/1/2

SECTION ENGINEER
WAY/GUWAHATI

Ramash Ch. Banerjee
09/08/03

SECTION ENGINEER
WAY/GUWAHATI

Shri Ramash Ch. Banerjee
Assistant Personnel
Railway, Guwahati

Certified to be true Copy.
Hemanta K. Gogoi
Advocate

ENGG- 4884



OFFICE OF THE FINANCIAL ADVISER AND CHIEF ACCOUNTS OFFICER/
DIVISIONAL ACCOUNTS OFFICER : Sr. DAO (LMG)

P.P.O. NUMBER
DATE

0406032837
09/03/2006

TO
MANAGER
STATE BANK OF INDIA
MAIN BRANCH: GUWAHATI
P.O. GUWAHATI, DIST. KAMRUP, ASSAM

STATION RANGIYA

DEAR SIR

SUB:- DISBURSEMENT OF PENSION THROUGH PUBLIC SECTOR BANK.

I forward herewith following pension papers

1) Pension Payment Order

- (a) Disbursers portion duly attested with special seal of my office
- (b) Pensioners portion to be handed over to the pensioner/family pensioner at the time of commencement of the pension on his/her personal appearances.

2) Photographs, Specimen signature of the Applicant, thumb & finger impressions, Permanent address and Mode of payment, Lifetime Nomination and Memorandum of Advance sanction of Family pension enclosed herewith for disburser's record.

You are requested to transmit these papers to your **RANGIYA** Branch after due verification of the specimen signature and office seal for commencement of the pension through Pension account Number **01190041352**

Until further notice and on the expiration of every month be pleased to pay to **Smt. Fulkan Boro, W/o Lt. Chambar Boro** as set out in part II / Part III of this order plus the amount of Dearness Relief as admissible from time to time thereon after identification of the pensioner from the photographs. The payment should commence from **09/08/2004**. The Income Tax should be recovered at source where ever applicable

The debits for the pension credited to pensioners Account may be transmitted to the Reserve Bank of India through monthly scroll/floppy/tape in accordance with the procedure laid down in the scheme for payment of pension through Public Sector Banks.

Yours sincerely,

C/- →
C/- DSC/LMG, DRM(P)/LMG
C/- Mr. Mrs./Smt. →

SBI/ RANGIYA. Br.
Smt. Fulkan Boro, W/o Lt. Chambar Boro
VILL. KARARA GAR BHITAR
P.O. TARANI
DIST. KAMRUP, ASSAM

/FA&CAO(PENSION), MALIGAON

SB/ 5-4-06
Smt. Fulkan Boro
Divisional Accounts Officer
Smt. Fulkan Boro

Certified to be true copy
Hemanta Kumar Gugei
Advocate

CALCULATION SHEET.

(Midd. Pension)

IMPORTANT FOR REFERENCE AND GUIDANCE.

1. Name Chamber Baru Design. & Stn. Ex. for Trade mark

2. Date of birth 31-12-51 (3) Date of entry in the Govt. service _____

4. Date of retirement / death 9-8-03

5. Length of qualifying service 15 Yrs. 04 months 20 days.
(for pension/gratuity) as indicated in PPO

6. Emoluments drawn during the last 10 months Last Pay Rs 3440/-

(i) Average emoluments for pension :- _____

(ii) Pension admissible: _____ / Calculation to be shown as follows:-
Avg. Emoluments Rs. _____ (Qualifying service)

In completed 6 months _____ x period not exceeding) Rs. _____

(iii) Emoluments Rs. 5469.60 X 31
(as indicated in PPO) 4.

(iv) Gratuity admissible Rs. 12390 = 00
(Calculation to be shown as follows)
Emoluments Rs. _____ (Qualifying service)

In completed _____ X 6 months period not exceeding 60)

(i) Emoluments for family pension Rs. 3440/-

(ii) Family pension admissible Rs. 1275/- = 637 = 00
(Calculation to be shown as follows)

(a) Family pension prescribed % age subject to Pay 3440.50 X 38.7
to prescribed minor & maximum Rs. 1275.00 / maximum

(b) Enhanced family pension family pension as per rule 1721-41-252
- Rs. 850.00 up to 30.12.2007 in according the age of 28 yrs,
As Rs. _____ above X 2 Rs. _____ subject to prescribed minimum and maximum as per rule :-

Ref. No. if any

Fate _____

~~No~~
Counter signed.

~~SBwise~~
~~5-11-36~~
Accounts Of

No. if any _____

** The Competent Authority as per para 325 M.P.R.

Certified to be true Copy.

Hemanta Kr. Gogoi
Advocate

१० नी० २०/N: F: Railway

वित्तीय इकाई/Bill Unit No. १११ लेडर फोलो/Ledger Folio No.

ऐश्वर्य/पैर-अंसदायी तारकारी रेल्से अधिव्य संस्था छेत्रा का विवरण

Statement of Voluntary/Non contributory State Railway Provident Institutions Account

31 मार्च, 19..... दर्शक संगठन के तक जिप सरकारी रेलवे एवं बिल्डिंग्स के

Deposit accounts of Shri Designation:

Depositor No 222 with the State Railway Provident Fund for and upto the end of the year 31st March 19. OK

टिप्पनी—इस कार्य की टिप्पणियाँ 1 और 2 को द्वारा दिये गये विवरणों का अनुसार हैं।

N. B.—Special attention is invited to notes 1 & 2 of this form.

| Subscription No. | Subscription Date V. P. F. | Date of withdrawal S. I. S. | Remarks S. I. S. |
|---------------------|-------------------------------|--------------------------------|---------------------|
| 2 vol. 8. | 3 vol. 8. | 4 S. I. S. | 5 S. I. S. |

9195

• 1997-1998 - 9th Grade Mid-Subscription
• 1998-1999

जमिन का वापसी/Refund of Advance
 19 रु. इन प्रतिवर्ष " " " वापसी की दर के अनुसार
 Interest for 19 12 % पर 2000/-

1156

प्रती— काहा 4 मे प्पोरे के बहार लिखा दी
Less— Withdrawals as per books in column 4

111-174, 19-right balance on
111-174, 19

(2) अंगरेजों को तहानी कर भेजो औहिए कि यह चिकित्सा उड़ा है और यह कोई नहीं सह आवेदी है। इसके पास हानि के बड़े नहानी के बहार हैं।

Figure 1—(1) The attention of subscribers is drawn to the importance of signing their declaration in case any event has occurred which necessitates revision. If a subscriber has not so far signed, the declaration form he should now sign one.

(2) Subscribers should satisfy themselves as to the correctness of the statement and errors should be brought to the notice of the Accounts Officer within six months from the date of its receipt.

You are urged to preserve this statement for production, if required.

Digitized by srujanika@gmail.com

कृते विस राज्यहकार एवं मुस्लिम नेता अधिकारी / Mr. / Mrs. / C. I. D. / सारखाना / अंडल वैद्या अधिकारी / Workshop / Divl. Accounts Officer

W.E. Bix Form 2000101136-NW-16-1 60 000 Form 1

سیاست و اقتصاد

Herman F. Kr. Goede

25/3/04

To,
GM(P)/Maligaon.

(Through proper channel).

Sub: Application for appointment on compassionate
ground appointment of Shri/Smt. Anandi Boro

.....
Chambar Boro
wife/son/daughter of Late

Sir,

With due respect I have the honour to inform you that
my husband/father/mother Late.....Chambar Boro.....
Ex.....who was working as.....Senior
Trackman.....under Section Engineer/.....expired on.....9.8.2003
.....P.W.D./N.F.R.D., Gau
So I request your honour to kindly arrange appointment of my-
self/of my son/daughter in class III/IV category on compassionate
ground. I have no objection if he/she appointed on compassionate
ground. The necessary bio-datas are furnished below :-

Name : Sri Anandi Boro

Father's Name : Late Chambar Boro

Educational Qualification : Read upto Class X

Other Qualification, if any:.....NIL

Date of Birth : 31.12.1982

Address : Vill - Karatagarhitor, P.O. - Tarani

P.S. - Rangia, District - Kamrup, Assam

Sri Anandi Boro.
Yours faithfully,

Enclosures:-

- 1)
- 2)
- 3)
- 4)

Certified to be true Copy.

Hemanta Kr. Gogoi
Advocate